

FORM B**PUBLIC ANNOUNCEMENT**

(Regulation 12 of the Insolvency and Bankruptcy (Liquidation Process) Regulations, 2016)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF MISSION HOLDINGS
PRIVATE LIMITED**

1.	NAME OF CORPORATE DEBTOR	Mission Holdings Private Limited
2.	DATE OF INCORPORATION OF CORPORATE DEBTOR	27/09/1996
3.	AUTHORITY UNDER WHICH CORPORATE DEBTOR IS INCORPORATED/ REGISTERED	RoC-Delhi
4.	CORPORATE IDENTITY NUMBER/ LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE DEBTOR	U67120DL1996PTC082287
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE DEBTOR	Registered Office address: 311, 3rd Floor, Vardhaman Plaza Pocket 7, Plot No. 6, Sector 12, Dwarka, New Delhi, Delhi, India, 110078
6.	DATE OF CLOSURE OF INSOLVENCY RESOLUTION PROCESS	31/07/2025
7.	LIQUIDATION COMMENCEMENT DATE OF CORPORATE DEBTOR	01/08/2025 (Order communicated to the liquidator on 28/08/2025)
8.	NAME AND REGISTRATION NUMBER OF THE INSOLVENCY PROFESSIONAL ACTING AS LIQUIDATOR	Mr. Hemant Sethi Registration No IP: IBBI/IPA-002/IP-N01107/2021-2022/13628
9.	ADDRESS AND E-MAIL OF THE LIQUIDATOR	Address: C1/ 2846, Sushant Lok, Phase-1, Gurgaon 122002 E-mail: hemantmlsethi60@gmail.com Mobile: 9899703132
10.	ADDRESS AND E-MAIL TO BE USED FOR CORRESPONDENCE WITH THE LIQUIDATOR	Correspondence Address: AAA House, First Floor, 64, Okhla Estate, Phase III, (Near Modi Mills), New Delhi 110020

		E-mail: mhpl.irp@gmail.com
11.	LAST DATE FOR SUBMISSION OF CLAIMS	27/09/2025 (Thirty days from the receipt of the Liquidation Order)

Notice is hereby given that the Hon'ble National Company Law Tribunal, Court-II, New Delhi Bench has ordered the commencement of liquidation of M/s Mission Holdings Private Limited **on 01st August, 2025.**

The stakeholders of Mission Holding Private Limited are hereby called upon to submit a proof of their claims including any update on or before **27th September 2025**, to the liquidator at the address mentioned against **item 10.**

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

Submission of false or misleading proofs of claim shall attract penalties.

SD/-

Hemant Sethi
Liquidator in the matter of
Mission Holdings Private Limited
IBBI/PA-002/IP-N01107/2021-2022/13628
AFA Valid Upto: 30.06.2026

Date:30/08/2025
Place: Delhi